

estimated that the total area under alkali soils in the country is approximately 2.5 million ha. Out of this, Uttar Pradesh alone has nearly 0.9 million ha.; Punjab has 0.45 million ha.; and Haryana 0.35 million ha.; and the remaining 0.8 million hectares is distributed in other States.

No evidence is available to indicate that there has been any further increase in the areas under alkali soils.

(b) Yes, Sir.

The Department of Agriculture has taken up a Centrally Sponsored Scheme on Pilot basis for reclamation of alkali soils during the current Five Year Plan. Under this, an allocation of Rs. 7½ crores has been made for reclaiming 64,000 ha. of alkali soils in the States of Uttar Pradesh, Punjab and Haryana. The programme has been undertaken in those areas where sufficient water of good quality is available on assured basis.

The Scheme provides for 50 per cent subsidy towards the cost of amendment material to small and marginal farmers having land holdings upto 3 ha. and 25 per cent subsidy to others. In addition, the State Governments are expected to provide 25 per cent subsidy from their own resources to both the above categories of farmers. The remaining cost of reclamation work will be borne by the farmers themselves.

(c) No Sir. On the other hand, use of Chemical Fertilisers such as Ammonium Sulphate has been found useful in reclamation of alkali soil.

#### DELHI UNIVERSITY EXAMINATION RESULTS IN NEWSPAPERS

3024. SHRI SHANKERSINHJI VAGHELA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it has come to the notice of the Government that the Delhi University results of various examina-

tions do not appear in all the leading newspapers; and

(b) if so, the facts thereabout and the steps proposed to be taken to ensure that all the results of Delhi University appear in all the leading newspapers?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) and (b). According to the information furnished by the University of Delhi, copies of result notifications of the University are sent regularly to all the leading newspapers in Delhi for favour of publication. The newspapers are further requested that if for any reasons it is not possible for them to publish the results, they may, at least, give in the news column, the names of the examinations for which the results have been declared, so that the students may contact the institutions concerned to whom the result notifications are also sent for display at the notice board. Copies of the result notifications are also sent to Special Information Bureau, Samachar, Yuv Vani and Youth Bulletin for giving wide publicity.

Profit and loss of the Gujranwala House Building Cooperative Society, Delhi

3025. SHRI RAM KANWAR BERWA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total profit and loss of the Gujranwala House Building Cooperative Society, Delhi as revealed by Audit Reports from 1967-68 to-date;

(b) the total amount credited to the Development Fund of the Society;

(c) whether Government are aware that this amount is being utilized by the Society for purpose other than Development of land;

(d) if so, steps being taken by Government to ensure that the said amount is not spent by the Society for purpose other than the Development of land for the left out members of the society?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) to (d). Information is being collected.

#### National Seeds Project

**3026. SHRI S. R. DAMANI:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the full facts about the National Seeds Project set up with the aid of the World Bank;

(b) the work done so far under this project; and

(c) whether the Agriculture Ministry and the Planning Commission are now viewing it with disfavour and, if so, the reasons thereof?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) to (c). A proposal for setting up/assisting State Seeds Corporations in Punjab, Haryana, Andhra Pradesh and Maharashtra with necessary supporting facilities/programmes was posed to the World Bank.

The project contemplates certified seed production in compact areas having distinct production advantages, by the State Seeds Corporations with the active participation of share-holder growers. It would produce seeds of identified cereals and other major crops for consumption within the States as well as for sale to other States. It seeks to encourage individuals and cooperatives desirous of producing/processing certified seeds. The project would provide funds to

create enlarge/strengthen necessary infrastructure for production, processing, quality control, storage and marketing of seeds to cater to the increased requirements in the coming years. The project proposals were appraised by the World Bank and negotiated. These were then also considered by the Planning Commission and the Ministry of Finance. In the light of their views, the revised project is now under consideration of the Government of India.

#### Removal of restrictions imposed on building constructions

**3027. SHRI VAYALAR RAVI; SHRI N. SREEKANTAN NAIR; SHRI K. KUNHAMBU:**

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether due to the restrictions imposed on building construction this activity is at a very low speed in the country;

(b) if so, whether Government propose to remove the restrictions imposed on building constructions; and

(c) if so, the details thereof?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) No restrictions have been imposed on building construction. However, immediately after the enactment of the Urban Land (Ceiling & Regulation) Act, 1976, there was a slackening in the building activity throughout the country.

(b) and (c). The guidelines to the Urban Land (Ceiling and Regulation) Act are under review with a view to take such administrative measures as may be required to give an impetus to the building activity, without violating the Act.